

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH
SPECIAL BENCH

ITEM No. 5
TP (Co. Act)- 01(PB)/2023
Old CP No. 09(JPR)/2018

IN THE MATTER OF:

Union of India Through Serious Fraud
Investigation Office
v.
M/s Riddhi Siddhi Infraprojects Pvt.
Ltd.

.... Petitioner/Applicant

.... Respondent

Order U/s. 241 (2)

Order delivered on 13.09.2023

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner : Adv. Shiva Lakshmi, CGSC, Adv. Vishal
Singh, Adv. Govind Sharma, Adv. Garima
Singh, SFIO

For the Respondent :

ORDER

Ld. Counsel appearing for the Petitioner viz Union of India through SFIO submitted that the physical record (hard copies) qua the petition had been received from the concerned Bench i.e. Jaipur Bench of this Tribunal. Ld. Counsel may coordinate with the Registry and verify that the record received is in order. She will also extend required support and cooperation to the Registry to ensure that the record is placed before the Bench in proper order.

Let the needful be done within one week. List the matter on 12.10.2023.

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

-Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)